

Export of Defence Equipments

2508. SHRI VIJAY NAVAL PATIL : Will the PRIME MINISTER be pleased to state the guide-lines issued to exporters of Defence equipments?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES) (SHRI SURESH PACHOURI) : The guidelines issued by the Ministry of Commerce have application also to exports of defence equipment. The only additional requirement is of a no objection certificate from the Department of Defence Production and Supplies.

MRP Board

2509. SHRI SURENDRA PAL PATHAK : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 3005 on August 23, 1995 and state :

(a) whether the information with regard to MRP Board in Ge Ranikhet has been collected;

(b) if so, the details thereof, and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) The reply given to Unstarred Question No. 3005 was treated as an Assurance which has since been fulfilled. A copy of the Implementation Statement dated 21.11. 1995 containing the requisite details is enclosed statement

(c) Not applicable.

STATEMENT

14TH SESSION, 1995 OF TENTH LOK SABHA

DATE OF FULFILMENT: 21.11. 1995

MINISTRY OF DEFENCE		DEPARTMENT OF DEFENCE		
Q. No. Date & Name of M.P.(s)	Subject	Promise Made	When & How fulfilled	Reasons for Delay
U.S.Q. No. 3005 dated 23.8.95 by Shri Surender Pal Pathak	MRP Board Asking:- (a) whether it is a fact that during 1990-91 some officials were allegedly found guilty for signing MRP Board without ascertaining the market rates in GE Ranikhet, a Deptt. of Mes; (b) if so, the details of disciplinary action taken against all members of the MRP Board; (c) whether it is a fact that one of the Board members was given promotion ignoring the recommendations of Inquiry Committee which looked into the above illegal action by the officials; and (d) if so, the reasons therefor?	(a) to (d) : Information is being collected and will be laid on the Table of the House.	A Statement is enclosed.	

Statement Referred to in Col. 4 of the Statement

(a) and (b) Yes. Disciplinary action against all the members of the MRP Boards convened by GE Ranikhet in February '90 has been/is being taken as under:-

- (i) Shri Ravinder Prakash, – Major penalty proceedings are under process.
AEE
- (ii) Shri B.L. Aggarwal, – Departmental proceedings under Rule 9 of CCS (Pension) Rules, 1972 are under process.
AE (Retd.)
- (iii) Shri Gopal Singh, – A major penalty Supervisor B/S Gd. I has been imposed.
- (iv) Shri V.P. Bassi, – A major penalty Suptd. B/R Gd. I has been imposed.

(c) Yes, it is a fact that promotion-cum-posting order in respect of MES-445785 Shri Ved Prakash Bassi Supdt. Building & Roads, Grade I who was one of the members of MRP Board to the post of Assistant Engineer were issued vide E-in-C's Branch letter No. MES/02/94 dated 14.1.94, with the stipulation that the officer be promoted forthwith unless involved in any disciplinary/vigilance case. The chargesheet was issued to Shri Bassi vide charge-memo No. C-40/VPB/1/E1(con) dated 9.2.94. Hence as on date of issue of promotion-cum-posting order dated 14.1.1994 the officer was eligible for promotion under the rules.

(d) The reasons necessitating the implementation of promotion order are :-

- (i) Shri Ved Prakash Bassi filed an OA 262/94 against with holding of his promotion in CAT Allahabad on 6.2.94. the Hon'ble CAT, Allahabad passed an interim order on 11th March, 94 with the directions that "Counter Affidavit may be filed within four weeks and RA, if any, be filed within two weeks, thereafter list the case for admission on 11th May, 1994. Meanwhile, the respondents shall be at liberty to implement the order of promotion/posting in respect of applicant as contained in the order dated 14th January, 94 failing which, none-junior to the applicant shall be promoted.
- (ii) Subsequent to that, Shri Bassi also filed a Contempt petition No. 153/94 (for non-implementation of aforesaid interim order) on 1st September 94.
- (iii) As all juniors of Shri V.P. Bassi had already been promoted, before the Hon'ble CAT

passed the interim orders, non-promotion of the officer would have resulted in contempt of the Tribunal's Order.

- (iv) To abide by the directions of the Hon'ble CAT as contained in (i) above, promotion of Shri Ved Prakash Bassi to the post of AE was implemented with the stipulation that the promotion would be subject to the outcome of final disposal of the OA. Shri Bassi assumed his new appointment on 21st October, 94.
- (v) The case is yet to be finally disposed of by CAT, Allahabad.

[Translation]

Halt at Gulabgunj Station

2510. SHRI SHIVRAJ SINGH CHAUHAN : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to provide a halt of Dadar-Amritsar Express at Gulabgunj station of Central Railway;

(b) if so, the time by which this halt is likely to be provided; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

(c) Lack of traffic justification.

[English]

Japanese Investment for Modern Township

2511. SHRI A. INDRAKARAN REDDY : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether exorbitant land prices are discouraging Japanese investment in building a modern township near Gurgaon; and

(b) if so, the steps proposed to be taken by the government to make it more attractive for Japanese investment?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) and (b) Based on the information received from the Ministry of Industry (Department of Industrial Policy and Promotion), there has been an ongoing dialogue between the Government of Haryana and the Consortium of Japanese companies on the implementation of Industrial Modern Town at Gurgaon. There could have been some